

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 3/14(1)/NCLT/AHM/2018

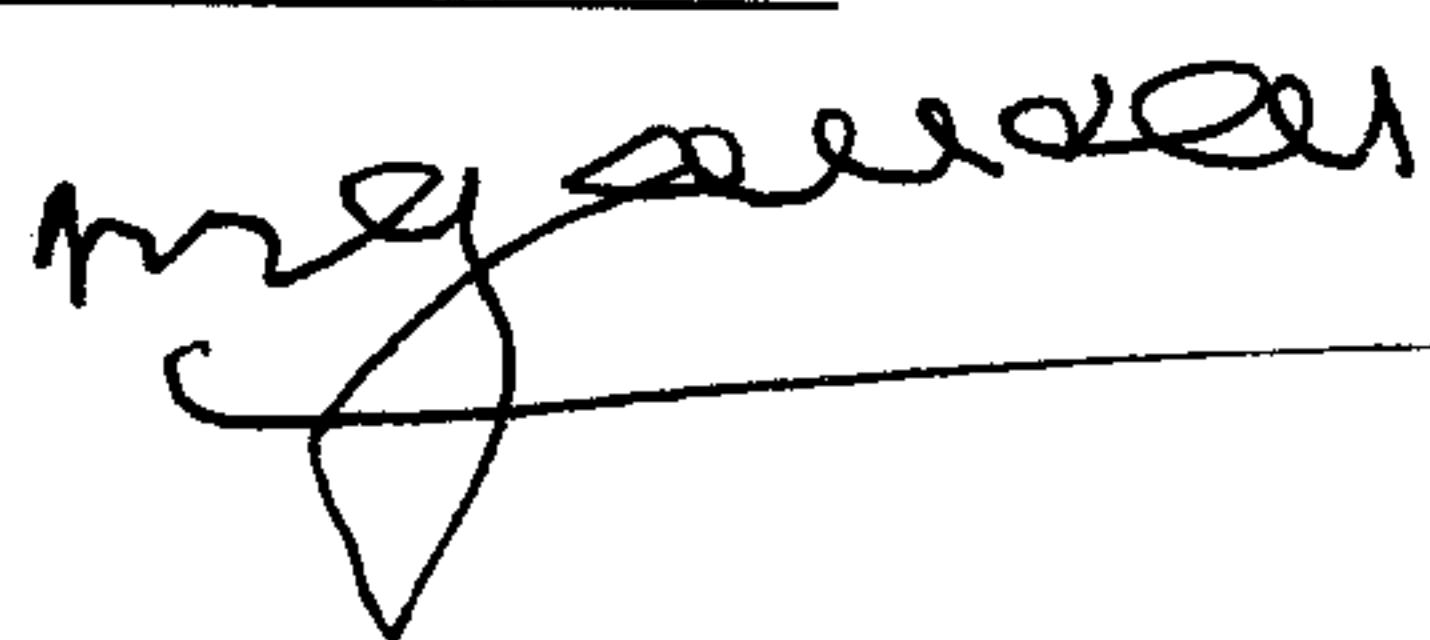
Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.04.2018**

Name of the Company: Kutch Crop Services Ltd.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Amr. AMRISH GANDHI	PCS		
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ORDER

PCS Mr. Amrish Gandhi present for Petitioner.

A letter from the Regional Director is received seeking time for six weeks for filing a reply of the Central Government.

The RD further informed that a notice is required to be issued to Central government as power pertaining to section 14(1) is not delegated to the Regional Director.

In view of this, the petitioner is directed to issue notice to the Central Government represented by the Secretary to the Government of India, Ministry of Corporate Affairs, New Delhi, along with a copy of the present petition as well as to the office of the Assistant Solicitor General, Hon'ble High Court of Gujarat as being in charge of Central Government litigation so as to ensure Central Government at the earliest filing of reply on behalf of the Central Government at the earliest.

List the matter on 10.05.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 16th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL